

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-106
(IB)-771(PB)/2018
New IA3464/2023

IN THE MATTER OF:

Capri Global Capital Ltd

....Applicant

Vs.

Value Infratech India Pvt. Ltd

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 04.07.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Keshav Sehgal, Mr. Shivam Gaur and
Ms. Ramya Soni

For the Respondent :

For the RP : Adv Rishabh Jain, Mr. Gaurav RP in person

ORDER

New IA 3464/2023:-

This is an application filed under Section 60(5) of the IBC read with Rule 11 of NCLT Rules, 2016. The Applicant has submitted EOI in the present matter. Heard Ld. Counsel for the Applicant. Ld. Counsel for the RP is present. The Respondents i.e. RP and CoC are directed to file their response within a week from today. List the matter on **11.07.2023**.

Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)